

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19266/2001

(From the judgement and order dated 03/08/2001 in NM 29/2001
in WP 2994/99 of The HIGH COURT OF BOMBAY)

AIRPORTS AUTHORITY OF INDIA

Petitioner (s)

VERSUS

INDIAN AIRPORTS EMPLOYEES UNION & ORS.

Respondent (s)

(With appln.(s) for exemption from filing c/c of the impugned judgement,
permission to place addl. documents on record and prayer for interim
relief)

(For Final Disposal)

Date : 11/07/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)Ms. Arpita Mahajan,Adv.
Ms. Nina Gupta,Adv.
Mr. Sukhjinder Singh,Adv.
Ms. Bina Gupta,Adv.

For Respondent (s)Mr. Bharat Sangal,Adv.
Ms. Sangeeta Panicker,Adv.
Mr. R.R. Kumar,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned advocate for the petitioner and the statement made
at the Bar, the special leave petition is dismissed as withdrawn.

[T.I. Rajput]
Court Master

[Madhu Saxena]
Court Master